<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 1479 OF 2018 IN DFR NO. 3174 OF 2018

Dated: 10th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Mr. Suresh S/o. Krishnarao Patil Versus				Appellant(s)
Maharashtra Electricity Regula & Ors.	nission		Respondent(s)	
Counsel for the Appellant(s)	:	-	Mr. D.S. Geete for Mr. Varun Pathak	

Counsel for the Respondent(s) : Mr. Hasan Murtaza for RIL

<u>ORDER</u>

IA No. 1479 of 2018 (Appln. for condonation of delay in filing)

There is 16 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

DFR NO. 3174 OF 2018

Registry is directed to number the appeal and list the matter for admission on 16.01.2019.

List the matter on 16.01.2019.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

Pr/js